

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

**ITEM No. 110**  
**(IB)-590(ND)/2020**

**IN THE MATTER OF:**

|                                   |     |            |
|-----------------------------------|-----|------------|
| Time Equipment Pvt. Ltd.          | ... | Applicant  |
| Vs.                               |     |            |
| Lotus Greens Developers Pvt. Ltd. | ... | Respondent |

**Order under Section 9 of IBC.**

**Order delivered on 09.07.2021**

**Coram:**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :Ms. Gurkamal Hora Arora, Adv.  
For the Respondent :

**ORDER**

On instructions, Ms. Gurkamal Hora Arora, Learned Counsel for the applicant states that the parties have amicably settled the matter and she has been instructed to apply for withdrawal of the application. Request is granted. Application is allowed to be withdrawn. IB-590/ND/2020 stands withdrawn and disposed of.

**Sd/-**  
**SUMITA PURKAYASTHA**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**DR. DEEPTI MUKESH**  
**MEMBER (JUDICIAL)**

MUKESH